"पशुपालन" को जनवरी, 1966 से बन्द कर दिया गया और तब से पशुपालन सम्बन्धी विषय जो पहले "पशुपालन" में प्रकाशित किये जाते थे परिषद् की मासिक पत्रिका "खेती" में प्रकाशित किए जा रहे हैं।

सहकारी चीनी मिल

4717. **श्री ओंकार लाल बोहरा** : क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि देश में कुल कितने सहकारी चीनी मिल चल रहे हैं, वे कहां-कहां हैं और वे सहकारिता के उद्देश्य को पूरा करने में कहां तक सफल रहे हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : देश में कुल 55 सहकारी चीनी कारखाने चल रहे हैं। जहां-जहां वे स्थित हैं, उन स्थानों के नामों की एक सूची सभा पटल पर रखी गयी है। [**पुस्तकालय में रखा गया**। देखिये संख्या L.T.—545/68]। इनका उद्देश्य अपने उत्पादक सदस्यों के आर्थिक लाभ को बढ़ावा देना है और आम तौर पर चीनी सहकारी समितियां इस उद्देश्य की पूर्ति संतोषजनक रूप से कर रही हैं।

Dam on River Chenab in Jammu

4717-A. **SHRI K. P. SINGH DEO**: Will the Minister of **FOOD AND AGRICULTURE** be pleased to state:

(a) whether Government are aware that substantial quantity of timber gets washed down to Pakistan every year when river Chenab in Jammu rises during the rainy season;

(b) if so, whether Government propose to construct a Bandh to stop the timber being washed away to Pakistan;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) and (c). A set of two log booms is under construction.

(d) Does not arise.

12.05 Hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Lathi charge and tear-gassing on peaceful procession in Delhi on 18th March.

श्री प्रेम चंद वर्मा (हमीरपुर) : अध्यक्ष महोदय, मैं निम्नलिखित अविलम्बनीय लोक महत्व के विषय की ओर माननीय गृह मंत्री जी का ध्यान दिलाना चाहता हूं और प्रार्थना करता हूं कि इस पर वह अपना वक्तव्य दें—

"झुग्गियां गिराये जाने के विरोध में 18 मार्च, 1968 को दिल्ली में कांग्रेस दल द्वारा निकाले गये शान्तिपूर्ण जलूस पर पुलिस द्वारा लाठी चार्ज करना, अश्रुगैस छोड़ना और इस सम्बन्ध में अनेक गिरफ्तारियां किया जाना।"

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Speaker, Sir, The Delhi Pradesh Congress Committee had informed the Delhi Administration on March 13, 1968 that they had decided to organise a protest march on March 18, 1968 to focus attention of the Government and the people towards the miserable plight of the people in Seemapuri and Nangloi colonies. The route given in the letter of March 13 did not include any areas where orders under section 144 Cr. P.C. were in force. However, on March 14, another letter was received from the DPCC intimating that they had decided to change the route of the protest march to include Matia Mahal and Chitlikabar areas of the Jama Masjid police station. Efforts were made to persuade the DPCC to exclude these areas on account of the fact that these were extremely congested areas but the organizers did not

agree. On March 17, 1968 the entire position was reviewed by the District authorities and they felt that it would not be desirable to allow large numbers of people to gather in the sensitive areas of Kamla Market, Jama Masjid, Hauz Kazi and Darya Ganj Police Stations. Accordingly, an order under section 144 Cr. P.C. was promulgated in the evening of March 17 prohibiting demonstrations and processions in these areas. This decision was conveyed to Shri Shiv Charan Gupta, Leader of the Congress Party in the Metropolitan Council.

SHRI RANGA (Srikakulam) : The Congress people have become law-breakers. . The ruling Congressmen have become civil disobedience resisters.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : They have become rebels.

SHRI Y. B. CHAVAN : On March 18 a truck load of demonstrators arrived from the Paharganj side and stopped opposite the DPCC office at Ajmeri gate. They were arrested for committing breach of the prohibitory orders. After these arrests, people started coming in batches from various directions to converge near the round-about opposite the DPCC office. The batches were also taken into custody. At about 11.30 A.M., a crowd of about 3,000 persons tried to force its way into Ajmeri Bazar but were checked by a strong police cordon. A few stones were thrown from the crowd on the policemen, as a result of which 8 policemen received simple injuries. When it became apparent that the crowd was determined to force its way and the police cordon was not strong enough to check it, the Sub-Divisional Magistrate ordered teargas shells to be fired. Accordingly 4 such shells were fired. Thereupon the crowd melted away. At about 1.30 P.M. an announcement was made by the DPCC office that the programme for the day had been called off.

Dr. Z. Abbas Malik, Municipal Councillor belonging to the Republican party of India, led a procession of about 400 persons in the area of Police station Jama Masjid. The Processionists were arrested when they came out in the open at Pandit Shyam Lal Road. Similar small processions organized by the Congress Party also moved about in the area of the Jama Masjid Police Station and where intercepted when they came out in the open. In all 699 persons were arrested and were tried in the Jail premises after necessary permission had been obtained for such trials from the Lt. Governor. All of them pleaded guilty of having committed breach of the prohibitory orders. They were convicted and sentenced to simple imprisonment for 15 days.

SHRI KANWAR LAL GUPTA : And later on released.

SHRI Y. B. CHAVAN : I am coming to that. The persons arrested included 6 members of the Metropolitan Council and 19 Municipal Councillors. During these incidents some members of the public also received minor injuries, and nine of them were admitted in the Irwin Hospital.

The sentences of all persons undergoing imprisonment were remitted by the Lt. Governor.

SHRI KANWAR LAL GUPTA : By you; not by the Lt. Governor, by the Home Minister.

SHRI Y. B. CHAVAN : And they were released yesterday.

श्री प्रेम चन्द वर्मा : अध्यक्ष महोदय, गृह मन्त्री महोदय ने जो वक्तव्य दिया है उसमें, कुछ तथ्य ऐसे हैं कि जिनका उल्लेख नहीं किया है । मैं एक मिनट में कहना चाहूंगा कि वे तथ्य क्या हैं । दो लाख से ज्यादा झुग्गी झोंपड़ी वाले दिल्ली से उजाड़े जा रहे हैं । उन झुग्गी झोंपड़ी वालों को किसी प्रकार का कोई संरक्षण प्राप्त नहीं है । दिल्ली एडमिनिस्ट्रेशन ने जो ऐलान किया था उसमें चार बातें कही थीं । एक तो यह कि सन् 60 से पहले के बैठे हुये झुग्गी

[श्री प्रेम चन्द वर्मा]

झोंपड़ी वालों को उजाड़ा नहीं जाएगा। दूसरे यह कि यदि उजाड़ा जायेगा तो रहने के लिए बने हुए मकान दिए जायेंगे। तीसरे यह कि 80 गज का प्लाट दिया जाएगा। चौथे यह कि टेम्पोरेरी शिफ्टिंग नहीं होगी और पांचवां यह कि सीमापुरी में सारी नागरिक सुविधायें जैसे मेडिकल फैसिलिटीज, ट्रान्सपोर्ट, स्कूल, पानी, सड़कें आदि प्राप्त होंगी। तो उनको यह विश्वास दिलाया गया था कि जब भी उठायेंगे तब यह सारी चीजें करेंगे। लेकिन इन सारी चीजों को नजरअन्दाज करके 20 हजार आदमियों को वहां से उठाकर 8 मील दूर सीमापुरी में फेंक दिया गया जहां पर कि कोई भी नागरिक सुविधायें नहीं हैं। तो जो आश्वासन दिया गया था उसके सम्बन्ध में कोई उत्तर नहीं दिया गया। इस आश्वासन के रहते हुये उन आदमियों को यहां से उजाड़ कर बाहर फेंक दिया गया। जो जलूस निकला उसके सम्बन्ध में भी मेरी इत्तला है—मैं अजमेरी गेट का रहने वाला हूं—कि वहां पर गैस छोड़ी, लाठी चार्ज किया लेकिन आपने यहां यह नहीं बताया कि लाठीचार्ज किया। जलूस बिल्कुल चुपचाप जा रहा था उस पर लाठीचार्ज हुआ। ईंटों की कोई बारिश नहीं हुई। मैं चाहूंगा कि गृह मन्त्री महोदय इस ओर भी ध्यान देंगे। हमारे भूतपूर्व प्रधान मंत्री श्री जवाहर लाल नेहरू ने सन् 57 में आश्वासन दिया था कि सारा का सारा जो स्लम एरिया है वह क्लियर होना चाहिए लेकिन वह उनके जिस्मों और खून पर नहीं होना चाहिये। शास्त्री जी ने भी यही आश्वासन दिया था कि जब तक जगह नहीं दे देंगे तब तक उन्हें नहीं उजाड़ेंगे। इसलिए मैं गृह मन्त्री महोदय से कहूंगा कि क्या वे इस सारे मामले की इंक्वायरी करायेंगे और सदन को यह भरोसा दिलायेंगे कि तब तक झुग्गी झोंपड़ी वालों को बेघर नहीं किया जायेगा जब तक कि उनको रहने के लिए जगह न दे दी जाय और सारी नागरिक सुविधायें न प्राप्त हो जायें?

SHRI Y. B. CHAVAN: The hon. Member has raised points which will have to be considered in two aspects. One is the problem arising out of the law and order situation that was created because of a certain procession that was taken out. The other is the question of the jhuggies and jhonpries and the general problem that lies behind it. As far as that problem is concerned, it is a long standing and chronic problem which requires very sympathetic consideration and attention continuously. I know that it is a matter which is rather difficult of any simple and easy solution. It is not a problem of Delhi alone; it is a problem of all the important cities because we all know that this process of organisation is a very difficult process. That is a part of our economic life.

I do concede that there are genuine grievances about this matter; I do not deny that. Therefore I had sat many times for many hours with all the representatives of all the organisations concerned and had appointed a study team of officials and non-officials to go into the problem. Certain recommendations have come. One thing is certain. Certainly, we must stand by the commitment that the Government has made, namely, that these people can be shifted only when there are alternative arrangements made. There is no doubt about it. In this case also certain alternative arrangements are made. The only point that remains is whether enough facilities are available there. Some Members of Parliament who visited that area have told me that there are not enough facilities yet available. This should be looked into.

श्री शशि भूषण बाजपेयी (खारगोन): 5 परसेन्ट भी नहीं है।

श्री यशवन्त राव चव्हान: कितने परसेन्ट है, यह अलग बात है।

But this again is a matter of finding necessary resources in a given time. Towards that certainly efforts will be

made. Therefore, I appeal to all those persons who are interested in this problem, looking to the difficult aspect of the problem, that we must not make it an agitational problem. That is my only point.

श्री कंवर लाल गुप्त : आप अपने बच्चों को समझाइये, एजीटेशन क्यों हो रहा है ।

SHRI Y B. CHAVAN : Mr. Kanwar Lal Gupta, as far as this problem is concerned, our children and your children are the same. There is not much of difference when there is a suffering of the people. I understand the feeling of the Delhi Congressmen. When they saw there is a suffering of the people, there was the natural tradition to rebel against it.

SHRI BAL RAJ MADHOK (South Delhi) : They never care for the suffering of the people. I was the first to visit the place. I brought it to the notice of the Government. They have only crocodile tears; there is no sympathy in their hearts for the Jhuggi walas.

SHRI Y. B. CHAVAN : Certainly, I do not approve of their trying to take this sort of an issue in such an agitational form and the particular time chosen was something rather very unhappy. I am not trying to go into the details now. This problem is an important problem. I am looking into it. The hon. Member, Shri Prem Chand Varma, has also made certain suggestions. I will look into them.

SHRI D. N. TIWARY (Gopalganj) : It has become chronic not only in Delhi but throughout the country to defy Section 144 and lead processions. The Opposition parties are very forward in this matter and this has caught the imagination of the people of Delhi also, whether they be Congressmen or non-Congressmen. The question is, when there was a peaceful procession and they had notified their intention beforehand, why was so much severity shown to those processionists. The second question is that in these matters of clearing slums and vacating the area, there should be no distinction between rich and poor. In Jamuna Bazzar, the jhuggies have been removed but the brick houses, the pucca houses, have been allowed to stay. Why has this differential treatment been made between the jhuggies and the pucca houses ?

SHRI Y. B. CHAVAN : As far as the second part of the question is concerned, certainly, it needs to be looked into. I do not know the definite facts about it. whether the brick houses of some rich people have been allowed to stay, even when they were illegal or unauthorised constructions, I will have to find out. As far as the first part is concerned, I would request the hon. Member not merely to look at the situation in isolation. It may have been a peaceful procession. But a peaceful procession in difficult areas during difficult times can become an explosive affair. It is a matter of taking judgment of the matter and our judgment was that allowing the procession would have been a wrong thing.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, झुग्गी झोंपड़ी वालों को उजाड़ने के सवाल को लेकर दिल्ली के अन्दर जो आन्दोलन शुरू हैं जिसमें कांग्रेस वालों को भी भाग लेना पड़ रहा है, उस से यह साफ जाहिर है कि यह सवाल बहुत ही महत्वपूर्ण है । आज कांग्रेस के लोगों को भी, उन्हीं की सरकार द्वारा बनाई हुई योजना मास्टर-प्लान, उसके खिलाफ आन्दोलन करने के लिए मजबूर होना पड़ रहा है । कल मैं इस सदन के माननीय सदस्य श्री झारखंडे राय के साथ सीमापुरी गया था । जमुना बाजार के 25 हजार लोगों को उजाड़ कर वहां भेज दिया गया है ; वहां की जो दर्दनाक हालत है उसको बयान नहीं किया जा सकता । उनके लिये न तो पानी का इन्तजाम है न कोई और इन्तजाम है ।

[श्री रामावतार शास्त्री]

कुछ लगुआ भगुआ लोगों को राशन बेचने की इजाजत दे दी गई है। उनकी हालत बड़ी ही दयनीय है। मुझे वहां पर औरतों ने यह भी बतलाया कि 9 तारीख को जमुना बाजार से उजाड़ते वक्त उन्हें पीटा गया, धक्का दिया गया और गालियां दी गईं और उनके सामान को फेंका गया। क्या सरकार उन के साथ जो अन्याय हुआ है उस की इनक्वायरी करायेगी दूसरे क्या सरकार एक पार्लियामेंटरी कमेटी बनाने को तैयार है जो वहां पर जाकर देखें कि उन की हालत क्या है और तीसरा मेरा आखिरी सवाल गृह मंत्री महोदय से यह है कि जो प्रदर्शन 18 तारीख को कांग्रेस वालों ने किया था और जलूस निकाला था तो वे नारे उस समय क्या क्या लग रहे थे? और क्या वे उस में जनसंघ के खिलाफ नारे लगा रहे थे? यदि हां, तो क्या इसका मतलब यह है कि जनसंघ के लोग भी इन झुग्गियों और झोंपड़ियों को उजाड़ने में हिस्सेदार हैं? इन सब प्रश्नों का मंत्री महोदय मेहरबानी करके अलग-अलग जवाब दें?

SHRI Y. B. CHAVAN: So far as the demand for appointing a Committee of Members of Parliament is concerned, I am not agreeable to that, because I am here, living in Delhi; I am responsible for this; I can personally go and look into the matter. There is no question of appointing a Committee in this matter. Some members had gone there and have come back, and they have given me some suggestions. As far as the Jan Sangh is concerned, the administration is of Jan Sangh in Delhi.

श्री अटल बिहारी बाजपेयी (बलरामपुर): अध्यक्ष महोदय, गृह मंत्री जी अधूरा जवाब न दें। माननीय सदस्य श्री रामावतार शास्त्री ने पूछा था कि यह झुग्गी झोंपड़ियों को उजाड़ने में और गिराने में जनसंघ प्रशासन का भी हाथ है तो गृह मंत्री जी ने उस का सीधा जवाब न देकर यह कह दिया कि दिल्ली में जनसंघ का शासन है लेकिन क्या यह बात सच नहीं है कि झुग्गी झोंपड़ियों का साफ करना यह एक रिजवर्ड सब्जैक्ट है और वह भारतीय जनसंघ के प्रशासन के अन्तर्गत नहीं आता गृह मंत्री जी दो टूट बात करें?

श्री हुकम चन्द कछवाय (उज्जैन): अपने जवाब का वह खुलासा करें। इस तरह से अधूरी और गोल बात कह कर वह सदन को गुमराह कर रहे हैं।

श्री कंवर लाल गुप्त: अध्यक्ष महोदय, मंत्री महोदय से कहिये कि वह साफ-साफ इस बारे में जवाब दें। गोल जवाब देकर हाउस को मिसलीड न करें।

AN HON. MEMBER: On a point of order....

MR. SPEAKER: He is asking for a clarification from me. (*Interruptions*). The Minister might not have answered in full. But the Government here is that of Jan Sangh. ...(*Interruptions*). Will they all sit down? The Government here is that of Jan Sangh, but whether Jan Sangh is respenosible for this thing or not is the point. (*Interruptions*). Will they give me a chance to speak? The question was whether Jan Sangh was responsible for the demolition. Was that the question that Mr. Ramavtar Shastri asked? I am asking Mr. Ramavatar Shastri.

श्री रामावतार शास्त्री: क्या इन झुग्गी झोंपड़ियों को उजाड़ने में दिल्ली के जनसंघ ऐडमिनिस्ट्रेशन का भी हाथ है?

MR. SPEAKER: That was his question, whether Jan Sangh Administration was responsible. That portion will be answered now.

श्री कंवर लाल गुप्त: उन्हें मौका दे दिया जाय कि वह इस की सफाई कर दें। क्या होम

मिनिस्टर ने एक मीटिंग में नहीं कहा था कि लेफ्टिनेंट गवर्नर इस चीज को करें ?

MR. SPEAKER : No, no Mr. Ramavatar Shastri has asked a question and I am asking the Minister to answer that portion. I will not allow anybody now. Mr. Ramavatar Shastri's question is whether the Jan Sangh Administration was responsible for the demolition of these things. That portion will be answered now.

SHRI Y. B. CHAVAN : If it is a question of interpretation of statute, that is a different thing. When some important decisions are taken....

SHRI RANGA : Why don't you give a straight answer ?

SHRI Y. B. CHAVAN : I am giving a straight answer.... (*Interruptions*). This is the straight answer that I am giving. I must answer as I understand it. Can I ask a counter question ? Have the Jan Sangh ever opposed this idea of demolition ? (*Interruptions*). They have not.

श्री अटल बिहारी बाजपेयी : यह चीज नहीं चलेगी (**व्यवधान**) ।

श्री शशि भूषण बाजपेयी: इन जनसंघ वालों ने दिल्ली में सदर बाजार के आसपास के मुसलमान लोगों को निकाला है । यह माइनारिरिटी पर जुल्म करते रहते हैं । यह सारा पोलिटिकल मामला है .....

अध्यक्ष महोदय : आर्डर, आर्डर ।

श्री अटल बिहारी बाजपेयी : इस तरीके का सवाल कल राज्य सभा में भी पूछा गया था और अगर आप मुझे इजाजत दें तो मैं गृह मंत्री जी का जवाब पढ़ कर सुनाऊं । यह बिलकुल अनुचित बात है कि हमारी पार्टी पर आरोप किया जा रहा है....

MR. SPEAKER : I have not called the hon. Member Shri A. B. Vajpayee. He can have a chance later on. I shall find a way out to give him a chance, to clarify the position. But as it stands now, I have to call those Members whose names appear on the notice, such as Shri Rabi Ray etc. If the hon. Member feels that justice has not been done, then he has certainly a way to ask for further clarification and all that. I am not denying him of that chance. Now, Shri Rabi Ray.

SHRI MADHU LIMAYE (Monghyr): He has a right to deliberately mislead the House.

SHRI JAGANNATH RAO JOSHI (Bhopal) : The question was specific and the reply should also be specific.

MR. SPEAKER : If the hon. Member feels that the Minister is misleading the House or not giving correct information, the rules provide a remedy in such cases and the hon. Member can certainly take advantage of that. I am not objecting to that. I wanted the Home Minister to clarify again. If the hon. Member is not satisfied, then there is a provision in the rules and he can have protection under that and he can certainly resort to that I have absolutely no objection to that. I shall certainly give him a chance if he wants.

श्री रवि राय (पुरी) : मेरा गृह मंत्री श्री चह्वाण के खिलाफ सीधा आरोप है कि ठीक उन की नाक के नीचे दिल्ली में कानून की शृंखला टूट रही है । अध्यक्ष महोदय, आप जानते हैं कि यहां दिल्ली में गत 31 दिसम्बर की रात को कैनाट प्लेस में औरतों को बेइज्जत किया गया, उनके संग ज्यादतियां की गईं और बलात्कार तक किया गया । इसके अलावा जिस इलाके में यह झुग्गी झोंपड़ी वाले रहते है वहां उस स्लम के इलाके में एक औरत का शव 7 दिन तक लावारिस पड़ा रहा । अध्यक्ष महोदय, आप को मालम है कि एक साल पहले यहीं दिल्ली में गोहत्या बंदी के प्रश्न को लेकर जलूस निकला था और वह कांड हुआ था तो उस को लेकर नन्दा साहब को

[श्री रवि राय]

अपने पद से हटना पड़ा था और उन की जगह पर चह्वाण साहब आ गये। कभी यहां पुलिस वाले आन्दोलन कर रहे हैं होते तो कभी शिक्षकों का आन्दोलन चलता है और अब यह झुग्गी झोंपड़ी वालों का आन्दोलन चल रहा है तो इन सब आन्दोलन-कर्ताओं के ऊपर तो गृह मंत्री महोदय का डंडा अच्छी तरह से चलता है लेकिन यहां दिल्ली में बड़े पैमाने पर आये दिन जो गैंटी सोशल एलिमेंट्स असामाजिक कार्य करते हैं उनके खिलाफ उन का डंडा नहीं चल रहा है।

सन् 1956 में झुग्गी झोंपड़ी वालों के सम्बन्ध में एक करारनामा हुआ था जिसके कि चलते सन् 1962 के चुनावों में वोटर्स लिस्ट में जिन लोगों का नाम दर्ज हुआ रहेगा ऐसे झुग्गी झोंपड़ी वालों को घर आदि दिलाने के लिए सरकार ने बात मंजूर की थी। दूसरे क्या गृह मंत्री महोदय का ध्यान श्री विजय कुमार मल्होत्रा के उस बयान की तरफ गया है जिसमें कि बतलाया गया है कि यह झुग्गी झोंपड़ी के मामले की जिम्मेदारी साफ तौर से केन्द्रीय सरकार की है और कल श्री आदित्य नारायण झा ने जो मैट्रोपोलिटन कौंसिल में भाषण दिया है और जो अखबार में निकला है उस में से मैं पढ़ कर थोड़ा सुनाना चाहता हूं।

The only proposal announced by him was the likely construction of 2000 tenements for the uprooted hut-dwellers.

अपने उस भाषण में उप राज्यपाल महोदय ने केवल 2000 टेनेमेंट्स बनाने की बात कही है जबकि यह समस्या करीब एक लाख लोगों को आवास की व्यवस्था करने की है और वह फरमा रहे हैं कि हम महज 2000 के लिए ही इंतजाम कर रहे हैं। मेरा सवाल यह है कि क्या गृह मंत्री जी का ध्यान श्री मल्होत्रा के उस बयान की तरफ गया है जिसमें उन्होंने कहा है कि यह झुग्गी झोंपड़ी की समस्या केन्द्र सरकार की जिम्मेदारी है और लोगों को घर दिलाना और बसाना यह उसकी जिम्मेदारी है और मैं जानना चाहूंगा कि इस बारे में उनका क्या प्रोग्राम है?

झुग्गी झोंपड़ी के सिलसिले में आन्दोलन करने के फलस्वरूप जिन लोगों को 15 दिन की सादी कैद दी गई थी उनको गृह मंत्री जी की हिदायत पर रिहा कर दिया गया है तो क्या आगे चल कर जो विरोधी दल के लोग किन्हीं आंदोलनों के सिलसिले में इस तरह से दंडित किये जायेंगे उन्हें भी इस तरीके की माफी दे देंगे?

SHRI Y. B. CHAVAN: As far as the figures given by the hon. Member and what the Lt. Governor has said are concerned. I must have notice about them because I have not got all the details here with me.

श्री रवि राय: कल दिल्ली की मैट्रोपोलिटन कौंसिल में उप राज्यपाल ने भाषण दिया था उसमें उन्होंने बतलाया है।

श्री यशवन्त राव चव्हाण: मेरे पास उस की कोई इत्तिला नहीं है।

As far as the question of remitting the sentence on these people is concerned, naturally when they had withdrawn the agitation, the idea was not to keep alive the agitation in the town and the bitterness in the town. I cannot answer about any hypothetical case, about what the position will be if they start doing something. I cannot answer it now.

श्री मधु लिमये: आप 90 हजार लोगों को मकान देंगे या नहीं?

SHRI Y. B. CHAVAN: I can speak about one principle that these jhuggi jhompri dwellers will be shifted when alternative accommodation can be made available to them. But I cannot give all the details now.

श्री अमृत नाहाटा (बाड़मेर) : अभी गृह मंत्री जी ने हमें बतलाया कि यह उनकी जिम्मेदारी है। वह पार्लियामेंट के सदस्यों की कमेटी नहीं बनाना चाहते। मैं उनसे जानना चाहता हूं कि सीमापुर में जिन झुग्गी झोंपड़ी वालों को ले जाकर बिठलाया गया है, उन की हालत क्या है वह खुद चल कर देखेंगे ? उन लोगों को आवास की और जिन्दगी की किसी प्रकार की सुविधायें नहीं हैं, जिन की ओर से यहां कई बार शोर हुआ और पार्लियामेंट के सदस्यों ने सब तरह से आवाज उठाई। उन्होंने अपनी सारी कोशिशें कर लीं, लेकिन यहां के प्रशासन ने, जो बड़े-बड़े व्यापारियों की, मकान मालिकों की बात करता है, ब्लैक-मार्केटियर्स और आढ़तियों और बनियों की बात करता है, उन गरीबों की बात नहीं सुनी। मैं गृह मंत्री जी से पूछना चाहूंगा कि उन गरीबों के पास सिवा इस के और क्या रास्ता था कि वह एकदम शान्तिपूर्ण और अनुशासित ढंग से प्रदर्शन करते। जब आप ने उनको न्याय नहीं दिया तब वह आन्दोलनात्मक तरीका अपनाने के लिये मजबूर हुये हैं। मैं यह भी प्रश्न पूछना चाहता हूं कि क्या गृह मंत्री महोदय इस सदन को यह आश्वासन देंगे कि भविष्य में इन झुग्गी झोंपड़ी वालों को अपनी जगहों से हर्गिज नहीं हटाया जायेगा जब तक उन को रहने की पूरी सुविधा उपलब्ध नहीं की जायेगी ?

SHRI Y. B. CHAVAN : As far as going and visiting that area is concerned, I am always willing to go and see things for myself. There is no question about that. Even as it is, some of my colleagues have already gone there. The Deputy Minister of Works, Housing and Supply (Shri Iqbal Singh) went and visited that area more than once. I am getting some reports also about it.

As far as shifting is concerned, I have already assured this House that alternative arrangements will have to be made first and then only these people can be shifted. But certainly it becomes a matter of debate as to what is enough facility. That is a matter we can decide only after visiting that area.

SHRI BAL RAJ MADHOK : I would like to ask a question. It is vitally important.

MR. SPEAKER : No. It will become a precedent. This is not a debate.

SHRI BAL RAJ MADHOK : The position has to be correctly explained.

MR. SPEAKER : Everybody wants to explain. Tomorrow on another call attention, some other Member will want to explain.

SHRI BAL RAJ MADHOK : It is a question concerning only Delhi.

MR. SPEAKER : I am not allowing it.

Papers to be laid on the Table.

12.26 hrs.

PAPERS LAID ON THE TABLE

ORDINANCES ISSUED IN RELATION TO THE STATE OF WEST BENGAL

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(1) A copy each of the following Ordinances under article 213(2) (a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 20th February, 1968 issued by the President in relation to the State of West Bengal :

(i) The West Bengal Land Reforms (Amendment) Ordinance, 1967 (West Bengal Ordinance No. XII of 1967) promulgated by the Governor of West Bengal on the 21st December, 1967.